



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO(s). . /2023
Arising out of SLP(Criminal) No.10318/2022

VIPIN GARG ALIAS BINDU

Appellant(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

O R D E R

Leave granted.

Heard learned counsel appearing for the parties.

The appellant (Vipn Garg) has been arrested primarily on the allegation of misuse of input credit under the Central Goods and Services Act, 2017. He is in detention since 27.01.2022. A co-accused has already been enlarged on bail, on 29.06.2022 as submitted on behalf of the appellant. It has been pointed out on behalf of the appellant that charge-sheet has been submitted. Resisting the plea for bail, Mr. Deepak Thukral, Deputy AG of Haryana submitted that the loss to the exchequer caused by the accused persons is to the extent of rupees six crores and no recovery has as yet been made. But for this reason above, we do not think further detention of the appellant pending trial is necessary. The State has not filed any petition for special leave appeal in regard to the co-accused who has been enlarged on bail by the High Court.

Signature Not Verified
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Jatinder Kaur
Date: 2023.01.10
11:46:55 IST
Reason:

In such circumstances, we set aside the order under appeal and

direct that the appellant be released on bail in connection with the subject-proceeding on such terms and conditions the Trial Court may deem fit and proper. The appellant, however, shall not delay the proceedings before the Trial Court and remain present before the Court on regular basis.

The appeal is accordingly, allowed.

There shall be no order as to costs.

.....J.
[ANIRUDDHA BOSE]

.....J.
[SUDHANSHU DHULIA]

New Delhi.
January 09, 2023.

ITEM NO.6

COURT NO.11

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (Crl.) No(s). 10318/2022

(Arising out of impugned final judgment and order dated 27-09-2022 in CRM-M No. 27766/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

VIPIN GARG ALIAS BINDU

Appellant(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

IA No. 164015/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-01-2023 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Siddarth Dave, Sr. Adv.
Mr. Shreeyash Uday Lalit, Adv.
Mrs. Raveena Lalit, Adv.
Mr. Abhinav Aggarwal, Adv.
Mr. Abhaygopal Krishna, Adv.
Ms. Runghun Garg, Adv.
Mr. Ishaan George, AOR
Mr. Anurudh Singh, Adv.

For Respondent(s) Mr. Deepak Thukral, Dy.AG.
Mr. Jitender Kumar, Adv.
Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The Court set aside the order under appeal and direct that the appellant be released on bail in connection with the subject-proceeding on such terms and conditions the Trial Court may deem fit and proper.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall also stand disposed of.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR

[Signed order is placed on the file]